

O.A. No. 606 of 2010

Malati Jena & Ors Applicants

Vs

Union of India & Ors Respondents.

Order dated: 09.04.2012

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)
&

Hon'ble Shri A. K. Patnaik, Member (Judl.)

Heard Mr. N.R.Routray, Ld. Counsel for the applicants and Mr. M.K.Das, Ld. Counsel appearing for the Respondent-Railways.

2. Applicant No.1, widow of the deceased Railway servant, has filed this O.A. under Section 19 of the Administrative Tribunals Act, 1985 seeking compassionate appointment in favour of her son (Applicant No.2). It is the case of the applicants that although they have submitted a detailed representation to Respondent No.2, no decision has yet been taken.

3. Respondents have already filed their counter on 02.05.2011. In paragraph 27 of the counter, Respondents have stated that "Regarding appointment case of Sri Abhina Kumar Jena s/o late Narsingha Jena on compassionate ground is now under verification/investigation".

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4. In our view, by now the process of verification/investigation would have been over and as per the Railway Board's instructions the case of the applicant for compassionate appointment would have received consideration. Having heard Ld. Counsel for the parties, we direct Respondents to consider the case of the applicants and take decision based on their verification and the parameters laid down regarding compassionate appointment within a period of three months from the date of receipt of a copy of this order and inform the applicants through a reasoned order.

5. With the above observation and direction, the O.A. stands disposed of.


MEMBER (Judl.)


MEMBER (Admin.)

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